

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
Civil Appeal No. 10766/2011
STATE OF U.P. & ANR. APPELLANT(s)

VERSUS

NANWA (D) & ANR.

RESPONDENT(s)

O R D E R

Learned counsel for the appellants is granted two weeks; time, by way of last chance, to bring on record the LRs. of deceased respondent no. 1 failing which the civil appeal shall stand dismissed qua respondent no. 1 for non-prosecution without further reference to the Court.

.....J.

[ASHOK BHUSHAN]

NEW DELHI;

NOVEMBER 18, 2016

ITEM NO.10

IN COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal 10766/2011

STATE OF U.P. & ANR.

Appellant(s)

VERSUS

NANWA (D) & ANR.

Respondent(s)

(office report on default)

Date : 18/11/2016 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN

[IN CHAMBERS]

For Appellant(s) Mr. Rajesh Kumar Maureya, Adv.

Ms. Shalini Kumar, Adv,

Mr. Abhish Kumar, AOR

Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s) Mr. Anurag Dubey, Adv.

Mr. S. R. Setia, AOR

Mr. S.J. Divakar, Adv.

Mr. Rajesh Pandey, Adv.

Mr. Sudhir Kulshreshtha, Adv.

Mr. Sameer Kulshreshtha, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the appellants is granted two weeks; time, by way of last chance, to bring on record the LRs. of deceased respondent no. 1 failing which the civil appeal shall stand dismissed qua respondent no. 1 for non-prosecution without further reference to the Court.

(LAYA RAWAT) (MADHU NARULA)

Sr. P.A. COURT MASTER

(Signed order is placed on file)